

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.476/2016 in OA No.852/2016

This the 21st day of February, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Srivastava, Member(A)**

Shri Vijay Kumar
S/o Late Shri Kundan Lal
C-130, 2nd Floor, Sarvodaya Enclave
New Delhi-110017.Applicant

(Through Advocate: Shri K.C. Mittal)

Versus

1. Dr. Hasmukh Adhia
Secretary, Ministry of Finance
Department of Revenue
Government of India
North Block, New Delhi-110001.

2. Ms. Rani Singh Nair
Chairman, Central Board of Direct Taxes
Ministry of Finance
Department of Revenue
Government of India, North Block
New Delhi-110001.Respondents

(Through Advocates: Shri Hanu Bhaskar and Shri Rajeev Kumar)

Order (oral)

Justice Permod Kohli, Chairman

Shri Hanu Bhaskar, leaned counsel for the respondents, has placed on record copy of an order dated 20.02.2017 whereby the applicant along with other officers has been

promoted to the grade of Principal Commissioner of Income Tax (HAG Scale).

2. In this view of the matter, the directions of this Tribunal stand complied with. Learned counsel for the applicant, however, submits that the promotion has been granted on notional basis. This issue does not fall within the purview of contempt proceedings. However, the applicant is at liberty to seek remedial measures available in law. Proceedings dropped. Notices issued to the alleged contemnors are discharged. No costs.

(K N Srivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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